

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
IA No. 236/JPR/2022
CP No. (IB)- 28/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Bank of Baroda

...Financial Creditor/Applicant

Versus

M/s Shree Rajasthan Syntex Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Anubha Singh, Adv.
For the Respondent : S. Rajagopalan, Adv.
For the SBI : Suruchi Kasliwal Multani, Adv.

ORDER

Heard Ms. Anubha Singh, Adv. appearing on behalf of Petitioner/
Financial Creditor and Mr. S. Rajagopalan, Adv. for the Respondent/
Corporate Debtor. Ms. Suruchi Kasliwal Multani, Adv. appearing on behalf of State Bank
of India. It is submitted by both the counsels that matter may be settled amicably
between the parties and OTS proposal is under consideration. They seek a short
adjournment in this regard. Permission granted. List the matter on 01.11.2022.

sdr

(Prasanta Kumar Mohanty)
Technical Member

sdr

(Deep Chandra Joshi)
Judicial Member

September 27, 2022